

[Shri Sunil Maitra]

Disputes Act to all public sector undertakings, even to some departmental undertakings, it beats the imagination of anyone as to why only the General Insurance Corporation with a complement of 22,000 workmen should be made the solitary exception.

I would earnestly request the Central Government to review the position and rescind this apparently unreasonable and illogical decision. The Industrial Disputes Act, 1947 should be applicable to the General Insurance Corporation, as it is applicable to scores of other public sector undertakings.

(viii) NEED TO REPAIR GANGA CANAL IN RAJASTHAN.

श्री बीरबल : (गंगानगर) : उपाध्यक्ष महोदय गंगा कैनल नहर को राजस्थान के गंगानगर जिले में आए हुए लगभग 50 वर्ष से ज्यादा हो चुके हैं। इस समय यह नहर जिसका निस्सरण 2700 क्यूमेक्स है पूरी क्षमता का पानी नहीं ले रही है। नहर की लाइनिंग जगह जगह से टूटी पड़ी है और नहर में पानी इसी कारण से कम चल रहा है। पानी की कमी के कारण फसलों की बवाई में बहुत ज्यादा कठिनाई हो रही है और पैदावार में भी कोई संतोषजनक वृद्धि नहीं हुई है और पहले की अपेक्षा पैदावार में कमी हुई है। यह नहर पंजाब से होकर आती है और इस प्रकार इसकी मरम्मत का कार्य पंजाब सरकार द्वारा ही किया जाना है। परन्तु खेद है कि पंजाब सरकार द्वारा इस नहर की क्षतिग्रस्त लाइनिंग की मरम्मत के कार्य में कोई रुचि नहीं ली गई। इसलिए मरम्मत के कार्य को पूरा कराने हेतु पंजाब सरकार को योजना बद्ध तरीके से कार्य पूर्ण करने के लिए बाध्य किया जाए ताकि गंगा कैनल के किसानों की पानी की कमी दूर हो सके व पैदावार में वृद्धि हो सके, क्योंकि यह कार्य कई वर्ष से लटका हुआ है।

(ix) WORKING OF DDCA.

SHRI KAMAL NATH (Chhindwara): Sir, according to reports in *The Indian Express* of 26th June, 1980, 9th July, 1980, *Fortnight* of April 16—30, 1980 and New Delhi—July 21—August 3, 1980 a number of administrative and financial irregularities to the tune of lakhs of rupees were committed by the Delhi District Cricket Association, a State level organisation in Delhi. Instead of representing cricket players and clubs, this body is registered under the Companies Act and is run as a "private limited company" by a few families having vested interest. The Delhi District Cricket Association does not enrol cricket players, even Test Players, as members. The elections are manipulated by blank proxies and are never announced. The same persons are continuing as President and Sports Secretary for the last 25 years. In view of this, the Delhi District Cricket Club deserves to be de-recognised and the club premises and the cricket ground taken back from them to be given to a representatives body of cricketers and cricket Association.***

MR. DEPUTY-SPEAKER: Any portion of the statement which has not been given to the Speaker, and which has not been approved, will not go on record.

(x) RESEARCH AND TRAINING FACILITIES IN UNIVERSITIES.

SHRI HARIKESH BAHADUR (Gorakhpur): It is a matter of great concern for the entire nation that the level of research and training facilities in universities is very poor. The National Committee on Science and Technology has expressed dismay over that. The Committee has also warned that "if this state of affairs was allowed to continue, the most important inputs for the development of Science and Technology, namely, well-trained, motivated-manpower would no longer

***Not recorded.